

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CIRCUIT SITTING SHIMLA**

...
**ORIGINAL APPLICATION NO.063/00754/2019
SHIMLA, this the 19TH day of July, 2019**

...
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...

1. Jiwan Lal son of Late Shri Kishan Chand, resident of village and Post Office Badu via Chail Chowk, Tehsil Chachiot, District Mandi, H.P.
2. Jai Dev son of Shri Naram Dass, resident of Village and Post Office Sukhi Bain via Chail Chowk, Tehsil Chachiot, District Mandi, H.P.
3. Hari Singh son of Shri Dhani Ram, resident of Village Rephal, Post Office Surasa via Baggi, District Mandi, H.P.

....Applicants

(Present: Mr. Inder Sharma, Advocate)

Versus

1. Union of India through its Secretary to the Government of India, Department of Posts, Government of India, New Delhi.
2. Chief Post Master General, Kasumpti, Shimla, District Shimla, H.P.
3. Superintendent of Post Offices, Mandi Division, Mandi Division, Mandi, District Mandi, H.P.

..... Respondents

(Present: Mr. Anshul Bansal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA No. 063/01132/2019 is allowed and the applicants are allowed to join together to file this single O.A.
2. At the very outset, learned counsel submitted that this O.A. may be disposed of with a direction to the respondents to consider and decide the representation dated 04.11.2018 (Annexure A-2) of the applicants, for counting their service as GDS, in view of judicial pronouncements relied upon by them.

3. Issue notice to the respondents.
4. At this stage, Mr. Anshul Bansal, Advocate, appears and accepts notice on their behalf. He does not object to the disposal of the O.A. in the above manner.
5. In the wake of above, the O.A. is disposed of with a direction to the respondents to consider and decide the indicated representation (Annexure A-2) of the applicants, in accordance with the case-law, relied upon, by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Copy of such order be duly communicated to the applicants.
6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 19.07.2019